

run without any collaboration. Triveni Structural Ltd. has been set up in collaboration with M/s. Voest (VEREINIGTE ÖSTERREICHISCHE EISEN-UND STÄHLEWERKE AG. LINZ, AUSTRIA) of Austria, who are also participating in the management of the enterprise. The broad terms of the Agreement in the case of Triveni Structural are as under :

(i) The foreign Company shall hold 49% of the subscribed capital of the Company from time to time—the present authorised share capital of the Company is Rs. 3 crores.

(ii) In consideration for technical assistance, the foreign Company will be allotted free shares to the extent of Rs. 20 lakhs. These will be within the 49% of share capital which they will hold.

(iii) The duration of the agreement will be 20 years or as long as Voest is a shareholder of the Company whichever is later.

(c) None of the companies have raised a direct foreign loan.

(f) The investment made by Government and the profit/loss made by the five enterprises is given below :

1. Heavy Engineering Corpn. Ltd., Ranchi—

	Rs. (crores)
(i) Investment in Share Capital	100.00
(ii) Loans granted (net as on 30-11-69)	128.78
(iii) Total cumulative loss as on 31-3-69	40.73

2. Mining and Allied Machinery Corporation Ltd., Durgapur—

	Rs. (crores)
(i) Investment in Share capital	19.57
(ii) Loans granted (net as on 30-11-69)	34.73
(iii) Total cumulative loss as on 31-3-69	20.16

3. Bharat Heavy Plate and Vessels Ltd., Visakhapatnam—

	Rs. (lakhs)
(i) Investment in Share capital	700.00
(ii) Loans granted (net as on 30-11-69)	252.00

The accounts of the Company upto 31-3-69, represented mainly the construction expenditure and there has been no profit and loss.

4. Triveni Structural Ltd., Varanasi, Allahabad—

	Rs. (lakhs)
(i) Investment in Share capital by Govt. of India	153.00
(ii) Loans granted (net as on 30-11-69)	259.60

There was no profit and loss upto the end of March, 1968, as the factory was under construction. The accounts of the Company for 1968-69 are yet to be finalised.

5. Tungabhadra Steel Products Ltd., Tungabhadra Dam—

	Rs. (lakhs)
(i) Investment in share capital	51.00
(ii) Loans granted by Govt. of India	Nil

The Company has been making profits and the total profit before tax during 1968-69 was Rs. 9.64 lakhs.

It is too early to make any realistic estimate of the savings in terms of foreign exchange for these projects.]

बिहार में खनिजों का निकाला जाना

1410. श्री जगदम्बी प्रसाद यादव : क्या पेट्रोल तथा रसायन और खान तथा धातु मंत्री यह बताने की कृपा करेंगे कि :

(क) गैर-सरकारी क्षेत्र तथा सरकारी

क्षेत्र में कितनी कम्पनियां बिहार राज्य में खनिजों के खनन-कार्य में लगी हुई हैं और उनमें से प्रत्येक कम्पनी प्रतिवर्ष कितना कितना खनिज निकाल ने में समर्थ रही; और

(ख) बिहार में मिलने वाले सब खनिजों के 35 प्रतिशत के आधार पर कितनी फैक्टरियां बिहार में चलाई जा रही हैं ?

†[EXTRACTION OF MINERALS IN BIHAR

1410. SHRI J. P. YADAV : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) the number of companies under the Private Sector and the Public Sector, which are engaged in the mining of minerals in Bihar State and the quantum of minerals which they have been able to extract annually, separately ; and

(b) the number of factories being run in Bihar on the basis of the overall 35 per cent of minerals, found in Bihar ?]

पेट्रोल तथा रसायन और खान तथा धातु मंत्रालय में राज्य मंत्री (श्री जगन्नाथ राव) :

(क) और (ख) सूचना, जहां तक उपलब्ध है, एकत्रित की जा रही है और सभा पटल पर रख दी जायेगी ।

†[THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANNATH RAO) : (a) and (b) The information, to the extent available is being collected and will be placed in the Table of the House.]

FUNDS FOR DELHI MUNICIPAL CORPORATION

1411. DR. BHAI MAHAVIR : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that the Chairman of the Water Supply Committee of the Delhi Municipal Corporation has

recently written to the Prime Minister to the effect that the capitals needs of drinking water could not possibly be met if the Central Government continued its policy of sitting tight over funds ; and

(b) if so, what are the views of the Central Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) The Chairman of the Delhi Water Supply Committee has written a letter dated the 16th September, 1969 to the Prime Minister in which he has requested that an additional allocation of Rs. 15 crores should be made available for water supply schemes in the Fourth Plan of Delhi Administration.

(b) The matter is being examined by the Planning Commission.

नई दिल्ली नगर पालिका पर अनियमितताओं के आरोप

1412. डा० भई महावीर : क्या स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास और नगर विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि स्थानीय निधि परीक्षक ने अपने प्रतिवेदन में नई दिल्ली नगर पालिका पर कई प्रकार की अनियमितताओं के आरोप लगाए हैं ;

(ख) यदि हां, तो वे आरोप क्या हैं और उन अनियमितताओं की जिम्मेदारी किस पर है ; और

(ग) इस संबंध में सरकार द्वारा क्या कार्यवाही की गई है ?

†[ALLEGATIONS AGAINST IRREGULARITIES IN THE N.D.M.C.]

1412. DR. BHAI MAHAVIR : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that in his report, Examiner of the Local Funds